

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

R.A.No.238/94
in
O.A.No. 494/94

New Delhi this 26th Day of July 1994

Hon'ble Shri J.P. Sharma, Member (J)

Miss Santosh Bala,
D/o Shri Rishal Singh,
Resident of 199 Vivekanand Puri,
Delhi-110 007.

... Applicant

(By Advocate: S.S. Tomar)

Vs.

1. Union of India,
Through its Secretary,
Ministry of Urban Development,
Nirman Bhawan,
New Delhi.

2. The Director,
Directorate of Estate,
Nirman Bhawan,
New Delhi. ... Respondents

O R D E R (By Circulation)

Hon'ble Shri J.P. Sharma, Member (J)

The Review Applicant has sought in this petition the review of the judgement dated 3.6.1994. In the Original Application the applicant has prayed for regularization of the Quarter No. 13/ 467 Lodi Colony, which was earlier allotted to her father Shri Rishal Singh who retired on 30.11.1992. The retiree has two sons employed and earning and is not dependent on his daughter nor the daughter is liable to rehabilitate him after retirement. The OM, in question, does not apply in the case of the applicant. Merely because the applicant was not claiming HRA would not make her eligible for out of turn allotment because a person who lives in Government accommodation otherwise also cannot claim HRA. The applicant can claim allotment from the Hospital Pool and not from the General Pool

The case of the applicant was decided after hearing the learned counsel for the applicant Shri S.S. Tomar. There is no error apparent on the face of the judgement. The Review Application is devoid of merit and is dismissed.

J. P. Sharma
(J. P. Sharma)
Member (J)

Mittal